

**SHRI KANWAR LAL GUPTA:** We want a full-fledged discussion.

श्री श्रीराम बागड़ी (मथुरा) : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ आर्डर है। आप कुछ प्रादमियों को इजाजत देते हैं लेकिन बाकी लोगों की बातें नहीं सुनते हैं। एक तरफ से बात उठती है कि आर०एस० एस० का मेम्बर बनने के लिए कहा जा रहा है और एक तरफ से इन्दिरा वाली बात उठती है। यह दोनों ठीक हैं—दोनों को उठाने देना चाहिए। इनको एक दूसरे से दबाया न जाये। दोनों बातें खतरनाक हैं। देश जल रहा है, इंसानियत कलह रही है और लोक सभा चुप रहे—यह नहीं हो सकता है। आप रोक नहीं सकते।

**MR SPEAKER:** I have accepted that it is a matter of great importance. This morning, I contacted the Prime Minister. I thought there was no point in discussing the matter without getting the book. I have requested the Prime Minister to get the book so that there could be a truthful discussion, not a wild discussion, so that we may get all the material. Let all the sides have an opportunity of getting, collecting, all the material. I do not merely want the members to shout against one another . . . (Interruptions) I do not know who is a CIA agent and who is not. The matter is of very great importance. If it is true, it is one thing. If it is false, it is a slur on our country. If it is true, it is a sale of our country's prestige. Therefore, I am going to take a very serious note of it. I will give the House full opportunity to discuss it. I have requested the Prime Minister to get the book and he has promised to get it.

श्री राज नारायण (रायबरेली) : अध्यक्ष महोदय, मैं आपको धन्यवाद देता हूँ कि आपने इस बात की कोशिश की कि सारी जानकारी सच्ची मिल जाए। मैंने 377 में एक सवाल दिया . . . . .

**MR. SPEAKER:** We are going to have a discussion on that.

श्री राज नारायण : मेरे साथी और मैं खुद कल अपने निर्वाचन क्षेत्र, राय बरेली गया था। मैं मेल से जाने वाला था लेकिन वाराणसी से कार से आ गया, कार बंटा पहुँचा। (अभ्यधान)

श्री सुरेश विक्रम सिंह (शाहजहाँपुर) : अध्यक्ष महोदय, मुझे जान से मार देने का प्लान बनाया जा रहा है इसलिए मैं आपको इन्कार करना चाहता हूँ। मैं पहली सारीख को जाने वाला था लेकिन पहले बला भया। (अभ्यधान) एक भावनी पकड़ा गया है, उसने कबूल किया है कि चोरी डकैती करने के लिए बह नहीं बैठे हुआ था, मुझे जान से मार देने के लिए बैठा था। (अभ्यधान)

**MR. SPEAKER:** You seem to think that the House can be taken like that. You give notice.

**SHRI SHYAMNANDAN MISHRA:** This is a very serious matter.

**MR. SPEAKER:** Let him give in writing.

(Interruptions)

13.12 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: SUPPLY OF COAL TO  
THERMAL POWER STATIONS

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** I beg to lay on the Table a statement (Hindi and English versions) regarding supply of coal to Thermal Power Stations. [Placed in Library. See No. LT-4267-79.]

NOTIFICATION UNDER PASSPORTS ACT,  
1967.

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU):** On behalf of Shri Atal Bihari Vajpayee, I beg to lay on the Table a copy of the Passport (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 82(E) in Gazette of India dated the 28th February, 1979, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-4268/79.]

REPORT OF THE COURT OF INQUIRY ON  
ACCIDENT AT CENTRAL SAUNDA COLLIERY

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** I beg to lay on the Table a copy of the Re-

port (Hindi and English versions) of the Court of Inquiry on the accident which occurred on the 16th September, 1976 at the Central Saunda Colliery. [Placed in Library. See No. LT-4269/79].

NOTIFICATIONS UNDER MAJOR PORT TRUSTS ACT, 1963, MERCHANT SHIPPING ACT, 1958, REVIEWS ON AND ANNUAL REPORTS OF INDIAN ROAD CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1977-78 AND COCHIN SHIPYARD LTD., COCHIN FOR 1977-78

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

(i) The Tuticorin Port Trust (Procedure at Board Meeting) Rules, 1979, published in Notification No. G.S.R. 94 (E) in Gazette of India dated the 1st March, 1979.

(ii) The Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowances to Trustees) Rules, 1979, published in Notification No. G.S.R. 95 (E) in Gazette of India dated the 1st March, 1979.

[Placed in Library. See No. LT-4270/79].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1979, published in Notification No. G.S.R. 385 in Gazette

of India dated the 10th March, 1979.

(ii) The Merchant Shipping (Registration of sailing Vessels) Amendment Rules, 1979, published in Notification No. G.S.R. 386 in Gazette of India dated the 10th March, 1979.

[Placed in Library. See No. LT-4271/79].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1977-78.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4272/79].

(b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1977-78.

(ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4273/79].

REVIEW ON AND ANNUAL REPORT OF ORISSA ROAD TRANSPORT COMPANY LTD., BERNAMPUR (GANJAM) FOR 1975-76 AND DIRECTOR'S REPORT THEREON AND A STATEMENT FOR DELAY IN LAYING THE PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS